N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022, 07.03.2022, 14.03.2022, 24.03.2022, 28.03.2022, 11.04.2022, 18.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **25.04.2022 :**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **V. G. BISHT** **(Court Room No. 46)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. (F) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Writ Petitions against the orders passed by CAT and MAT. (E) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. (F) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

		(G) Matters against orders passed by DRT & DRAT under any enactment.	(G) Matters against orders passed by DRT & DRAT under any enactment.

Dated this the 13th day of April 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.